

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 20 OF 2019 &
IA NO. 421 OF 2019

Dated : 4th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Sridevi Trading Company Pvt Ltd **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Ritu Apurva

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

ORDER
(IA No. 421 of 2019 - Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The Learned counsel appearing for the second Respondent submitted that, there is a delay of 13days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 421 of 2019, for delay in filing the reply is allowed.

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The learned counsel appearing for the Appellant is permitted to file rejoinder within four weeks' to the reply filed by the learned counsel appearing for the Respondent No.2 time i.e. on or before 03.05.2019 after duly serving copy to the other side.

List the matter on **10.07.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member